

Statement-II

Station	Type	Demand	Availability	Shortage
Bombay	I	10380	3271	7109
	II	18370	3642	14728
	III	9000	1293	7705
	IV	3000	553	2446
	V	800	214	583
	VI	230	90	139
Calcutta	I	2434	1688	764
	II	3755	2441	1311
	III	1897	1344	545
	IV	401	185	215
	V	360	117	243
	VI	117	101	16
Madras	I	805	450	355
	II	1900	880	1020
	III	1550	435	1114
	IV	385	326	55
	V	150	85	64
	VI	23	16	7
	I	22293	16613	5680
	II	34925	23614	11311
	III	26711	14965	11746
	IV	9116	5019	4097
	IV (SPL)	1130	482	648
	V-A	2352	1241	1111
	V-B	845	409	436
	VI	1360	591	769
	VII	317	102	215
	VIII	299	114	185

Off-Shores Operation

1889. SHRI L. RAMANA : Will the PRIME MINISTER be pleased to state :

Project	Capacity	Name of Promoter
Cheemeni TPP	500 MW	BPL Group
Kanjikode DGPP	100 MW	WI Services & Estates Ltd.
Kannur CCGT	500 MW	KPP Nambiar & Associates.
Kasargod	500 MW	Finolex Energy Corporation Ltd.
Kasargod	60 MW	Kasargod Power Corpn. Ltd.
Kasargod TPC	500 MW	Kasargod Power Corpn. Ltd.
Kottvkal	348 MW	Kumars Energy Corpn.
Palakkad	344 MW	Palakkad Power Generating Co.
Vypeen	650 MW	Siasin Energy Pvt. Ltd., USA.

(a) the number of divers engaged by ONGC in connection with its off-shores operation;

(b) the nature of duties that these divers perform;

(c) whether many foreign divers have been hired recently by ONGC at much higher wages than paid to the Indian divers; and

(d) if so, the reasons for hiring foreign divers and paying higher wages ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T.R. BAALU) : (a) ONGC Ltd. has not directly engaged any divers for its off-shore operations. The Corporation engages the services of reputed and experienced Diving Agencies on contract, strictly based on need.

(b) to (d) Do not arise in view of (a) above.

Kerala Electricity Board

1890. SHRI N.K. PREMCHANDRAN : Will the PRIME MINISTER be pleased to state :

(a) whether the Government are aware that the Kerala State Electricity Board has signed Nine Power Purchase Agreements with private entrepreneurs;

(b) if so, the details thereof;

(c) whether any proposal to set up a hydro-electric power project in Kerala is pending with Union Government for clearance;

(d) if so, the details thereof; and

(e) the time by which the project is likely to be cleared ?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (DR. S. VENUGOPALACHARI) : (a) and (b) As per information received from Kerala State Electricity Board, they have signed Power Purchase Agreements (PPA) with Independent Power Producers (IPP) for setting up of the following 9 major thermal power plants in Kerala:

(c) Ministry of Power monitors only those private sector power projects that require the techno-economic clearance of the Central Electricity Authority (CEA). Of the projects of Kerala being monitored, there is no hydro-electric project.

(d) and (e) Do not arise.

[Translation]

Projects of Uttar Pradesh

1891.DR. BALIRAM : Will the PRIME MINISTER be pleased to state :

(a) the number of projects pending sanction with the Central Government for hygiene, supply of drinking water and development of slum settlements in Uttar Pradesh.

(b) the amount provided for the implementation of such projects during the last three years and the names of these projects and the names of cities for which this fund was provided;

(c) where sanction has been given to any project of Uttar Pradesh during the year 1995-96 and 1996-97; and

(d) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) No projects are pending sanction with the Central Government for hygiene and development of slum settlements in Uttar Pradesh.

In so far as supply of drinking water is concerned, under the Centrally sponsored Accelerated Urban Water Supply Programme, 2 schemes have not been approved as 69 schemes at a total projects cost of Rs. 5858.67 lakhs have already been sanctioned against the notional share of Rs. 1756.19 lakhs for the State of Uttar Pradesh during the Eighth Plan.

(b) to (d) Under the Accelerated Urban Water Supply Programme, eligible for towns having population less than 20,000 as per 1991 census, 69 schemes have been sanctioned during the last three years at a total projects cost of Rs. 5858.67 lakhs and the Central share of Rs. 1978.92 lakhs has been released. Out of these, 27 schemes were sanctioned in 1995-96. The details are enclosed as Statement-I and II.

Under the Low Cost Sanitation programme for Liberation of scavengers 6 schemes at a total project cost of Rs. 9836.16 lakhs have been sanctioned during the last three years. Rs. 504.35 lakhs as subsidy has also been released to the State Government. All the 6 schemes were sanctioned during 1996-97.

Apart from the above, during 1996-97 proposal for

augmenting water supply facilities in respect of U.P. hill towns at the project cost of Rs. 4533 lakhs was also received for grant of assistance by the 10th Finance Commission. The same have been technically examined and recommended by this Ministry for financial assistance to the Ministry of Finance as per the recommendation of the 10th Finance Commission which have since been approved.

Statement-I

Schemes under Accelerated Urban Water Supply Programme

(Rs. in lakhs)

Sl. No.	Name of Town	Sanction Dt. Mon./Year	Project cost
1	2	3	4
1.	Karhal	March, 94	106.90
2.	Hastinapur	-do-	116.35
3.	Jalali	-do-	77.25
4.	Jattari	-do-	100.60
5.	Harduaganj	-do-	57.30
6.	Kheragarh	-do-	75.20
7.	Haldaur	-do-	91.00
8.	Umarikalan	-do-	66.70
9.	Nadhawlikalam	-do-	36.00
10.	Raya	-do-	78.00
11.	Marehra	-do-	34.90
12.	Achnera	-do-	67.90
13.	Sasni	-do-	75.55
14.	Ghibore	-do-	57.65
15.	Tulsipur	-do-	97.50
16.	Golabazar	-do-	54.40
17.	Mehnagar	-do-	78.50
18.	Jiyanapur	-do-	56.10
19.	Ajmatgarh	-do-	48.00
20.	Ghughuli	-do-	79.20
21.	Reoti	-do-	77.50
22.	Sikanderpur	-do-	86.70
23.	Karari	-do-	83.34
24.	Bansdih	-do-	83.00
25.	Chandauli	-do-	85.00